



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.1218/2021**

**This the 19<sup>th</sup> day of July, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Kamla,  
W/o Late Sh. Rajinder,  
Aged about 61 years,  
R/o House No. 163, Sector 01,  
Avantika,  
Delhi-110085.

...Applicant

(By Advocate: Mr. Puneet Saini)

**Versus**

1. The Commissioner, NDMC  
Civic Centre, Minto Road  
New Delhi – 110002.
2. Deputy Commissioner, North DMC  
DEMS, Keshav Puram Zone, Ward no. 64  
Delhi.
3. Account Officer, Pension Cell  
NDMC Civic Centre, Minto Road  
New Delhi – 110002.

...Respondents

(By Advocate: Mr. Amit Sinha and Mr. R K Jain)

**ORDER (Oral)****Mohd. Jamshed, Member (A):**

The applicant joined the services of the 2<sup>nd</sup> respondent as a Safai Karamchari and she continued to work there in the said capacity, until she retired on 31.03.2020. Her grievance is that her retiral benefits have not been released so far.

2. The applicant contends that in this behalf, she has been making representations to the respondents and the latest of such representations were made by her on 19.02.2021 and 20.02.2021. However, the same is still pending with the respondents.

3. Today, I heard Mr. Puneet Saini, learned counsel for the applicant and Mr. Amit Sinha and Mr. R. K. Jain, learned counsel for the respondents, at the stage of admission, through video conferencing.

4. At the outset, Mr. Puneet Saini, learned counsel for the applicant, submits that the applicant will be satisfied, if her representations dated 19.02.2021 and 20.02.2021 are considered and decided by the respondents in a time bound manner.



5. Accordingly, the present OA is disposed of with a direction to the respondents to dispose of the representations of the applicant dated 19.02.2021 and 20.02.2021 by passing a detailed and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

sarita/ankit/dd/as